Recommendations Re the Central Excise Tariff Structure for Tobacco

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Main Recommendations of the Tobacco Excise Tariff Committee regarding the Central Excise Tariff Structure for Tobacco and its Products other than Cigarettes. [Placed in Library. *See* No. LT-9163/75]

Statement Re submission of two more interim reports by the National Commission on Agriculture

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, on behalf of the Minister of State in the Ministry of Agriculture & Irrigation, Shri Annasaheb P. Shinde, I beg to lay a statement regarding the submission of two more Interim Reports by the National Commission on Agriculture and also to lay on the Table a copy each of the Reports [Placed in Library. *See* No. LT-9168/75].

REFERENCE TO SITUATION ARISING OUT OF ALLEGED ESTABLISHMENT OF A PARALLEL GOVERNMENT IN BIHAR

SHRI INDRADEEP SINHA (Bihar): Mr. Deputy Chairman, Sir, with your permission I wish to draw the attention of the House to a very serious situation that is developing in certain parts of Bihar. It is a development which is going to seriously undermine the functioning of parliamentary democracy and our Constitution. It relates to what is known as the establishment of a parallel government in certain parts of Bihar. You know, Sir, that Mr. Jayaprakash Narayan, in pursuit of what he calls a total revolution, which is *nothing* but a total reaction, in pursuit of that so-called total revolution, has given a call for the establishment of a parallel government. Now, Sir, I have in my hand some information about the formation and the activities of such a parallel government in the Sultan Ganj Block of Bhagalpur District of Bihar. Now, Sir, some people in the village हलकराचक, थाना सुलतानगज, जिला भागलपर में जे० पी० के नेतृत्व मे चलनेवाली छात्र और जन संघर्ष समिति के लोगो ने तथाकथित 'जनता सरकार' कायम की है जिसके मुख्य सचिव भवेश चन्द्र राय, सहायक सचिव और कोषाध्यक्ष नरेन्द्र राय तथा गोपाल चन्द्रराय उर्फ राजीव रजन राय, दयानन्द राय, जनार्दन राय सक्रिय और मुख्य कार्यकर्ता हैं। जनार्दन राय पर डकैती का मुकदमा भी चल रहा हैं। One of the members of this parallel government is an accused in a dacoity case. इन लोगो का मुख्य काम है चदा और जुर्माना वसूल करना, चंदे के पैसे को व्यक्तिगत कामो मे, ऐश-मौज में खर्च करना, जिसमें सूरा और सुन्दरी भी शामिल है। साधारण चंदा के अलावे बिक्री के लिये बाजार मे जाने वाले अनाज पर प्रति मन पच्चीस पैसे के हिसाब से ये 'जनता टैक्स' वसूल करते हैं। अगर कोई चंदा न दे तो थाना से मिल कर उसे डकती या चोरी के झूटे मुकदमो में फंसाते है। इस मामले मे थाना इनकी खुलकर मदद करता है। तारीख 27-1-75 को 10 बजे दिन में उपेन्द्र शास्त्री के दो भाई नरेश मंडल और गणेश मंडल अनाज बेचने के लिये बाजार जा रहे थे। बीच में ही इन को रोक कर चन्दा मागा गया, यद्यपि इस के पहले यह दोनों कई बार चन्दा दे चुके थे। उस समय इन के पास पैसे नहीं थे। नरेश ने कहा कि अनाज बेच कर चन्दा दे दूंगा। इसके बाद गोपाल चन्द्रराय उर्फ राजीव रंजन राय धमकी दे कर घर चला गया और वहा से 6 राउन्ड वाला लाइसेन्ड रिवाल्वर ले आया जो उस के दादा भूतपूर्व विधायक वासुकी राय के नाम से है। बिना हमारी इजाजत के गाड़ी क्यों आगे बढ़ाई कहते हुए लगातार तीन फायर किया जिस की एक गोली नरेश मंडल को सीने में लग गयी और आर पार हो गयी। भागलपुर सदर अस्पताल मे उन का इलाज हो रहा है।

Now, Sir, Naresh Mandal happens to be a poor man having a small trade at a village level. One of the brothers of Naresh Mandal, Upendra Shastri, is a student. He was a member of Jayaprakash

Narayan's Chhatra Sanghursh Samiti. Now, that student has written a letter to Jayaprakash Narayan about this incident as to how the so-called members of his People's Government or Parallel Government have shot at and injured his brother. Shri Jayaprakash Narayan has not cared to reply to that letter. Shri Upendra Shastri has issued a public appeal which is also in the form of a letter addressed to Shri Jayaprakash Narayan. With your permission, I want to read it out.

SHRI S. S. MARISWAMY : How does it relate to it.

MR. DEPUTY CHAIRMAN : He has been permitted to make a special mention.

श्री इन्द्रदीप सिंह : लोक नायक जयप्रकाश जी के नाम खुला पत्र

माननीय जयप्रकाश बाबू

पिछले दिनों मैंने हलकाराचक हेमरा (सुलतान गंज) में हमारे भाई के साथ हुई घटना के बारे में 15-2-75 को बड़ी उम्मीद के साथ आप को लिखा था लेकिन आप की ओर से न कोई जवाब आया और न सांत्वना के दो शब्द ही ?

मेरा परिवार एक भूमिहीन गरीब परिवार है। छात्र होने के नाते मैं संघर्ष समिति का सक्रिय सदस्य रहा और 4 नवम्बर, को पटना मे अश्रु गैस और लाठी चार्ज का प्रहार झेला हूं। 10 दिसम्बर को पटना में अपने विधायक श्री राम रक्षा यादव का घेराव करने के सिलसिले में गिरफ्तार हो कर 15 दिन भागलपुर कैंप जेल में भी रहा और जमानत पर छूटा हूं।

दुख के साथ लिखना पड़ता है कि आज तक जो दुख देशी या विदेशी सरकार हमें न दे सकी वह दुख छात्र और जन संघर्ष समिति के लिये चन्दा वसूल करने वालो ने मेरे भाई नरेश मंडल को सीने में गोली मार कर दिया है। मेरे भाई का कसूर यही था कि चन्दा देने के लिये उसके पास उस वक्त नगद पैसा नही था और वह बाद में चन्दा देने की मोहलत माग रहा था। लेकिन सामन्तो की औलाद गोपाल चन्द्र राय उर्फ राजीव रंजन राय, दयानन्द राय, जनार्दन राय ने एक न सुनी। दुष्टो ने मेरे भाई पर रिवाल्वर से तीन फायर किये जिस की एक गोली सीने मे लगी और पार निकल गयी।

इस घटना ने मेरी ही नहीं बल्कि आम गरीब छात्रो और जन साधारण लोगों की आखे खोल दी है। जब खुद हमारे साथ ये लोग ऐसा व्यवहार कर सकते है तो दूसरे के साथ क्या नही कर सकते ? आप के आन्दोलन से उन तमाम शोषक सामंतो, काला बाजारियों और मुनाफाखोरो की स्वार्थपूर्ति हो रही है जो पुश्त दर पुश्त गरीबों का खून चूसते रहे और उन पर हुकूमत करते आये हैं। वही पुराने सामंत महाजन और कलंकित लोग जो हरिजन आदिवासियों की झोपड़ी में आग लगा कर दिवाली मनाते है बटाईदारो के खून से होली खेलते है और उन को झूठे जुर्म में फसा कर तबाह करते हैं, आप के आन्दोलन के सरदार हैं। पुलिस भी इन्ही शोषक धनवानों की खरीदी हुई है। अगर ऐसा न होता तो हलकराचक काड के अभियुक्त दिन दहाड़े रिवाल्वर लेकर अभी छुट्टा न घूमते और गवाहो को जान से मारने की धमकी न देते ? कौन नहीं जानता कि इस कांड मे पुलिस ने सामंत परिवार से मोटी रकम लेकर केस को दबा दिया और ऐसे कांड को जान बूझ कर बढावा दिया है। अभी तक एक भी अभियुक्त को न गिरफ्तार किया गया है और न रिवाल्वर को जब्त किया गया है। ये तमाम भ्रष्ट लोग किस का साथ दे रहे है ? जाहिर है आप का।

इन शोषक पिशाचों के पैरों के नीचे तमाम गरीब भूमिहीन बटाईदार हरिजन आदिवासी और मेहनतकश मजदूर पिस रहे है। आप का आन्दोलन हम गरीबों का दर्द हल्का करने के बदले हमारी जान का ग्राहक बन गया है। इसलिये गरीब लोग आप से नाता तोड़ रहे है।

श्री इन्द्रदीप सिंह]

ऐसी घटनाओं के बारे में आप क्या कहते हैं ? क्या इसकी आप सार्वजनिक भर्त्सना करेंगे क्या आप खुली घोषणा करेंगे कि आप किस वर्ग के साथ हैं ?

उत्तर की प्रतीक्षा में,

आपका

उपेन्द्र शास्त्री

Sir, in this connection, I only wish to draw your attention to the fact that the people who injured Naresh Mandal have not yet been arrested and the revolver from which the shots were fired has not yet been seized. I would also request my friends on this side, particularly Mr. Rajnarain, to speak on this incident where their people are involved...

(Interruption)

MR. DEPUTY CHAIRMAN : We will now proceed with the Motion—Shri N. G. Goray. I think, we will have to restrict the time to 10 minutes for each speaker.

MOTION *RE* STATEMENT IN RELATION TO THE STATE OF JAMMU AND KASHMIR

SHRI N. G. GORAY (Maharashtra): Sir, it is rather late in the day to discuss this accord on Kashmir because events have moved fast and the accord has already been implemented. But, Sir, without beating about the bush, I would like to say in a straightforward manner that I welcome this accord.

Sir, during the last four or five years, dramatic events have taken place on this sub-continent. We have seen that a leader like Mujibur Rahman almost emerged out of the grave and became the first President of the liberated Bangladesh. We have also seen, Sir, a mass leader of the stature of Jayaprakash Narayan emerging during this period from his self-imposed isolation. Sir, we have also seen our Prime Minister, who was so hesitant and shy a political worker, emerging on the horizon as one of the dominating figures in this world. So, these four or five years have been years of high drama and, therefore, Sir, I was not surprised at Sheikh Abdullah, after 22 years, is coming back to Kashmir as the Chief Minister once again and taking his place alongside the other leaders of this country.

Sir, I do not look at this accord from a narrow legalistic point of view. I look at it as an event, a remarkable event in the flow of history.

Sir, I was rather disappointed to hear Sardar Swaran Singh's reply to the points that were raised by my friend, Mr. Prakash Vir Shastri. I feel a stronger case could have been made by the Government, and the points that he had raised could have been replied to in a better manner. Sir, I am not suggesting even for a moment that the points that he had raised were irrelevant. They were relevant. But Sir, we must take into account the broad sweep of history. It is no use only saying that Sheikh Abdullah is a great patriot, it was he who was instrumental in bringing about the accession of Kashmir to India. All that is granted. But, Sir, if we find fault with those people who refer to the history that has intervened between 1953 and 1974 or 1975, we shall be condemning the two Prime Ministers who ruled over the destiny of this country during that period. Who can contradict the statement that it was Shri Jawaharlal Nehru himself who had to arrest him ? Sir, one of those who took part, active part, in the events of those times was Shri Mahavir Tyagi, who is sitting here. Sir, does it mean that the entire leadership of our country, so respected throughout, had become suddenly allergic to Sheikh Abdullah ? No. Sir, if we want to be fair, let us admit that there was some distortion in Kashmir and, therefore, India had to deal with that distortion in Kashmir and straighten it out. Let us not try to hide facts. Let us not try to sweep things, that have already happened under the carpet. I know, Sir, that nothing will be gained by raking up